

**REPORTS OF PUBLIC ACCOUNTS
COMMITTEE**

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee:—

(i) Fifty-fifth Report on Customs Receipts—Short Levy due to Misclassification—Woollen Waste of Wool.

(ii) Fifty-sixth Report on Loss on Procurement of Lac.

**STATEMENTS OF COMMITTEE ON
WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES**

SHRI H. HANUMANTHAPPA (Karnataka): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes;—

(i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Forty-second Report (Seventh Lok Sabha) on Education facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.

(ii) Statement showing action taken by Government on the recommendations contained in Chapters I, H and III and final replies in respect of Chapter V of Forty-third Report (Seventh Lok Sabha) on Educational facilities for Scheduled Castes and Scheduled Tribes in (i) Indian Institutes of Technology and (ii) Central Universities.

(iii) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Forty-ninth Report (Seventh Lok Sabha) on Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Commission.

(iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifty-ninth Report (Seventh Lok Sabha) on Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in Defence Services.

(v) Statement showing action taken by Government on the recommendations contained in Chapters I, H and IH of First Report (Eighty-first Lok Sabha) on socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Dadra and Nagar Haveli.

(vi) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Third Report (Eighty-third Lok Sabha) on Benefits provided to Scheduled Castes and Scheduled Tribes in Cooperative Sector.

LEAVE OF ABSENCE TO SHRI SHANKARRAO NARAYANRAO DESHMUKH

MR. CHAIRMAN: I have to inform hon. Members that I have received a letter from Shri Shankarrao Narayanrao Deshmukh stating that due to illness he is unable to attend the current session. He has accordingly requested for grant of leave of absence from all sittings of Rajya Sabha during the 139th Session.

Is it the pleasure of the House that permission be granted to Shri Shankarrao Narayanrao Deshmukh for remaining absent from all the meetings of the House during the current Session?

[A voice: *Members dissented*]

MR. CHAIRMAN: Permission to remain absent is granted.

We will take up

SHRI SURESH KALMADI (Maharashtra): A few order, Sir.

MR. CHAIRMAN; H_{ow} can there be a
int of order when there is nothing in the
House? All right. Come on.

SHRI SURESH KALMADI; Sir, this is
once again about the rights of Members.
Again today there is no calling attention.
Also (here is no special mention.

MR. CHAIRMAN; No, I am not per-
mitting.

SHRI SURESH KALMADI:*

MR. CHAIRMAN; Please sit down. Many
number of times I have disallowed them when
we have more important and more urgent
matters. If will not be recorded. Please sit
down,

SHRI SURESH KALMADI:*

MR. CHAIRMAN: The right of the
Members is preserved by me much better
than it has been preserved by anybody else.

RESOLUTION IN PURSUANCE OF ARTICLE 249 OF CONSTITUTION— Contd.

MR. CHAIRMAN: Mr. Buta Singh will
now reply.

SHRI DIPEN GHOSH (West Bengal):
A point of order. Today a section of the
newspapers have reported that the Gov-
ernment has accepted, and is willing to bring
certain amendments to the Statutory
Resolution which Mr. Buta Singh had moved
yesterday. But we have not yet received any
such notice.

AN HON. MEMBER: We have received
notice.

SHRI DIPEN GHOSH; I am sorry. In the
case, Sir, will we be allowed to seek certain
clarifications because when we spoke
yesterday we spoke on the basis of the
Resolution moved by him.

*Not resorted.

MR. CHAIRMAN: I will consider the
reply of the hon. Minister, and if, in my
opinion, there is need for clarification, I will
allow.

SHRI PARVATHANENI UPENDRA
(Andhra Pradesh): On the amendment we
will speak, Sir.

MR. CHAIRMAN: Yes, there will be a
discussion on the amendment.

If he moves the amendment, we will
allow.

SHRI P. BABUL REDDY (Andhra
Pradesh): Sir, before the hon. Minister
begins, may I point out one small inaccuracy
that has crept into the Resolution?

MR. CHAIRMAN: You can come and tell
me in my chamber.

THE MINISTER OF HOME AFFAIRS
(SHRI BUTA SINGH): Mr. Chairman Sir, I
have the privilege of listening carefully to the
speeches made by the hon. Members of this
House on invoking Article 249 of the
Constitution by this august House.

The introduction of this Resolution in this
House has a background.

SHRI PARVATHANENI UPENDRA:
The Minister should first move his amend-
ment.

SHRI BUTA SINGH; The Chair has asked
me to reply to the Debate and towards the
end I will move the amendment.

MR. CHAIRMAN: Yes, this is the
procedure.

SHRI SATYA PRAKASH MALAVIYA
(Uttar Pradesh); Sir, if Mr. Buta Singh moves
an amendment, I will also move my
amendment.

MR. CHAIRMAN: No, You cannot. It has
been ruled out.

SHRI SATYA PRAKASH MALAVIYA:
But, Sir, Mr. Buta Singh is not a Member of
this House. He is only the Home Minister,
but I am a Member of this House.